

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-581(ND)/2017

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
08.02.2018**

NAME OF THE COMPANY: Nagi Trade & Industries Vs. SPML Infra Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner:	Mr. Nakul Mohta, Ms. Aarti Kumar, Mr. V.K. Chaudhary, CS
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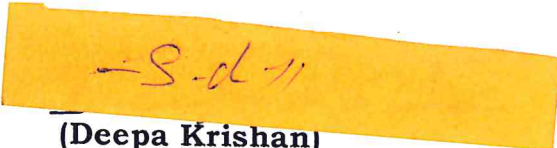
For the Respondent:	Mr. Udayaditya Banerjee & Mr. Samrat Sengupta, Advocates
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ORDER

Ld. Counsel for the Petitioner has placed reliance on certain judgments in support of his case that pending winding up proceedings, the present petition is maintainable.

Ld. Counsel for the Respondent prays for some time to address his arguments.

To come up on 6th March, 2018.


**(Deepa Krishan)
Member (T)**


**(Ina Malhotra)
Member (J)**